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Government of India
Ministry of Commerce & Industry
Department of Commerce
Udyog Bhawan

Notification No 20 /2015-20
New Delhi, Dated : 7 September, 2015

Subject: Export policy of sugar.

S.O.(E) In exercise of the powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992) read with Para 1.02 of the Foreign Trade Policy, 2015-20, the Central Government, with immediate effect, hereby makes the following amendments Notification No. 3/2015-20 dated 20.04.2015.

2. **Existing entries as per Notification No. 3/2015-20 Dated 20.04.2015**

Existing entries:

Chapter 17
Sugars and Sugar Confectionery

S.No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Nature of Restriction
93	1701 00 00	Kg	(a) Sugar *	Free	Prior registration of quantity with DGFT.
		Kg	(b) Sugar to EU under CXL Quota	Free	The Certificate of Origin shall be issued by Additional DGFT, Mumbai. The exporters shall be required to furnish the details of actual exports (viz. quantity, value, destination, name & address of foreign buyer etc) to the Additional DGFT, Mumbai as well as to APEDA, New Delhi. This will be subject to quantitative ceiling notified by DGFT from time to time.
		Kg	(c) Sugar to USA under TRQ	Free	The quota will be operated by APEDA, New Delhi as per the modalities and operational guidelines to be notified by APEDA. The exporters shall be required to furnish the details of actual exports (viz. quantity, value, destination, name & address of foreign buyer etc) to APEDA, New Delhi. Certificate of Origin, if required, shall be issued by Additional DGFT, Mumbai. This will be subject to quantitative ceiling notified by DGFT from time to time.

* Sugar includes Organic Sugar. However, export of Pharmaceutical Grade Sugar [(i) Sucrose IP/BP/EP/USP/JP and (ii) Sucrose AR & LR] and Speciality Sugar [(i) Sugar cubes (ii) Sugar sachets (white & brown) (iii) Castor sugar (iv) Demerara sugar (v) Light brown sugar (vi) Icing sugar (vii) Fondant icing sugar (viii) Kathali sugar (ix) Candy sugar (x) Rainbow sugar (xi) Pearl sugar and (xii) Trimoline (invert sugar)] would not be subject to registration requirement.

Export Licensing Note of Chapter 17

Note 1

Deleted.

Note 2

Export of organic sugar without any quantity limits, will be permitted till the time export of sugar is “Free”. Such export will be subject to following conditions:

- (i) The sugar should be duly certified by APEDA as being organic sugar;
- (ii) Prior registration of quantity with DGFT through online system.

Amended entries:

**Chapter 17
Sugars and Sugar Confectionery**

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93	1701 00 00	Kg	(a) Sugar	Free	
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Export Licensing Note of Chapter 17

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Note 2

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3. Effect of this notification:

The requirement of registration of quantity with DGFT for export of sugar has been dispensed with.

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